## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. 59/2000 in ORIGINAL APPLICATION NO:635/95

TRIBUNAL'S ORDER

DATED: 27.7.2001

Shri S.P. Saxena counsel for the applicant. Shri V.S. Masurkar counsel for the respondents.

- 2. An affidvait has been filed by the respondents annexing therein Exhibit R1, a judgement dated 25.7.2001 passed in Writ Petition No. 1168/2001; Union of India and others V/s All India Salt Department Employees Union and Ors., passed by the High Court of Judicature at Bombay. Affidavit is taken on record.
- 3. C.P. 59/2000 has been filed against the judgement of this Tribunal dated 5.5.2000 for wilfull dis-obedience. No proceedings for taking action under Section 12 of Contempt of Court are required after remarks.
- 4. For the reasons mentioned above the notice dated 27.3.2001 on C.P. 59/2000 is discharged and the proceedings are dropped. C.P. 59/2000 stands disposed of.
- 5. The High Court has remanded the matter. This is an old case of 1995. This case requires expedite hearing. Registry is directed to list the case for final hearing before appropriate Division Bench on 27.8.2001.

V PANY

(M.P. Singh)
Member(A)

(B.Dikshit)

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